

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1361/2024

In the matter of:

Sh. Jitendra Mahajan

.... Appellant

Versus

Govt. of NCT of Delhi & Ors

.....Respondent

NDOH:-20.02.2025

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Filed by

(Delhi Pollution Control Committee)

Dated: 7/2/25

Place: Delhi

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Original Application No. 1361/2024

In the matter of:

Sh. Jitendra Mahajan

.... Appellant

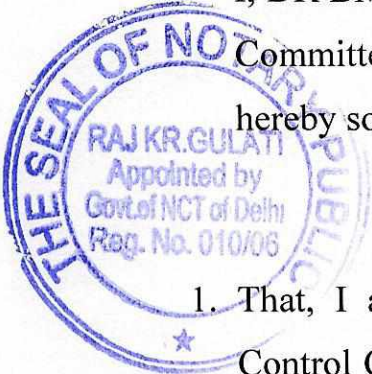
Versus

Govt. of NCT of Delhi & Ors

.....Respondent

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE WITH RESPECT TO THE ORDER
DATED 16.12.2024.**

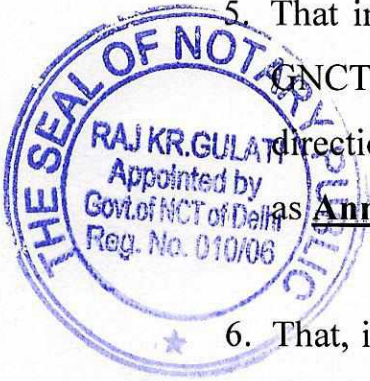
I, DR BMS Reddy, Sr. Environmental Engineer, Delhi Pollution Control Committee, 2nd Floor, Vikas Bhawan-II, Civil Lines, Delhi- 110054, do hereby solemnly affirm and state as under:



1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That, the main grievance of the applicant herein is about non-compliance of the norms laid down by this Hon'ble Tribunal regarding use of end of life vehicle, use of official vehicle without valid PUC by Government, which was causing excessive air pollution.

BMS

3. That This Hon`ble Tribunal has pleased to issue notice to GNCTD, Department of Forest and Delhi Pollution Control Committee vide its order dated 16.12.2024.
4. That this Hon`ble Tribunal (NGT) vide Order dated 07.04.2015 in OA 21/2014 pleased to ordered that more than 10 years old Diesel Vehicles and more than 15 years old Petrol Vehicles shall not ply in NCR. The order passed by this Hon`ble Tribunal confirmed by the Hon`ble Supreme Court vide dated 29.10.2018 in the Matter of WP(Civil) No.13029/1985 titled - MC Mehta versus Union of India & Ors. The Hon'ble Supreme Court has also directed that the vehicles violating the Orders will be impounded.
5. That in terms of the above mentioned orders, Transport Department of GNCTD issued a circular for strict compliance of the above mentioned directions. Copy of the Circular dated 29.12.2021 is enclosed herewith as Annexure-1.
6. That, in the application filed before this Hon`ble Tribunal it was alleged that the overage diesel/ petrol vehicles which belong to the Govt. of NCT of Delhi and are still plying on the roads. Therefore, DPCC has issued letter on 22.01.2025 to Transport Department (GNCTD) and The Deputy Commissioner of Police (Traffic) to take necessary action in this regard. Copy of the letter dated 22.01.2025 is enclosed herewith as ANNEXURE-2.



Handwritten signature

7. It is therefore requested to this Hon'ble Tribunal that the action taken report may kindly be taken on record.



DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 07 day of February 2025.



DEPONENT



ATTESTED

**NOTARY PUBLIC
GOVT OF NCT OF DELHI**

17 FEB 2025

GOVERNMENT OF NCT OF DELHI
TRANSPORT DEPARTMENT (OPERATIONS BRANCH)
5/9, UNDER HILL ROAD, DELHI 110054

No. F.DC/OPS/TPT/2021/075405600/122661

Dated: 29/12/2021

CIRCULAR

All the Government Departments / Public Sector Units / Autonomous Institution of Central and State Government are hereby informed that in compliance of Orders of the Hon'ble Supreme Court of India dated 29.10.2018 in the Matter of WP(Civil) No.13029/1985 titled - MC Mehta versus Union of India & Ors. wherein, in terms of Hon'ble National Green Tribunal (NGT) Order dated 7.4.2015, it was ordered that more than 10 years old Diesel Vehicles and more than 15 years old Petrol Vehicles shall not ply in NCR.

2. The Hon'ble Supreme Court of India in the above said case has also directed that the vehicles violating the Orders will be impounded.

3. Accordingly, the Transport Department, Govt of NCT of Delhi has taken a decision to deregister all such Diesel and Petrol Vehicles which have completed/would be completing 10 years / 15 years respectively on 1.1.2022.

4. All the Govt. Departments/PSU's/ Autonomous Bodies are advised to either scrap these deregistered vehicles owned by them of its own or get them converted into the electric vehicle for Pure Electric Operation with retro-fitment of approved Pure Electric Propulsion.

5. For further details/information of the de-registered vehicles, authorized scrappers/electric vehicle retro- fitment kit details, the Departments may visit the website of Transport Department : <https://transport.delhi.gov.in/>



Further It may be noted that if any 10 years old deregistered Diesel Vehicle or 15 years old Petrol Vehicle if found plying on road on or after 01.01.2022, it shall be impounded and sent to scrapyards for scrapping.

This issue with the approval of Competent Authority.

Navj
29/12/21
(DR. NAVLENDRA KUMAR SINGH)
Jt. Commissioner (Ops.)

Copy to:

1. PPS to Secy. Cum Commissioner, Transport Department, GNCTD
2. All Central Govt./Delhi Govt. Departments/PSUs and their Autonomous Bodies
3. Sr. System Analyst to upload the circular on the website of the Transport Department.

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT. (GOVT. OF NCT OF DELHI) 3 rd FLOOR, B-Block, DMRC IT Park, Shastri Park, DELHI-110053 visit us at : http://dpec.delhigovt.nic.in	By Speed Post
		

File No.: DPCC/(10)/(10)/(118)/Leg-24/6042-44

Date 22/01/2025

To,

1. The Special Commissioner
Transport Department, GNCTD
5/9 Under Hill Road,
Delhi 110054.
2. The Deputy Commissioner of Police (Traffic)
Delhi Traffic Police(HQ),
Dev Parkash Shashtri Marg,
Pusa, Delhi-110012.

Subject: Hon'ble NGT order dated 16.12.2024 in OA 1361/2024 "Jitendra Mahajan Vs. GNCTD" (copy enclosed)

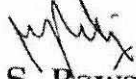
Sir,

This is in reference to the above mentioned subject. This matter is related to the overage diesel/petrol vehicles which belong to the Govt. of NCT of Delhi and are still plying on the roads. It is also alleged by the applicant (Sh. Jitendra Mahajan) that many such vehicles are plying on the roads without valid PUC and many of them do not even have insurance and such overage vehicle are also flouting GRAP restrictions.

Concerns raised by the applicant in this present matter closely pertain to your good office.

In view of the above, you are requested to take necessary action under intimation to this office at the earliest.

Yours Sincerely


M.S. Rawat
SEE, CFC-I

Encl: As above

Copy to:

1. Master File, CFC-I

o/l